NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 13/(MAH)/2016 CA No. 41/2016 & 42/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES:

MAN Industries (India) Ltd.

V/s.

M/s. MAN Infraprojects Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

NAME

DESIGNATION

1 Mr. Couraj Shan Vokanga a Company Advocales sor the

Common Order

CA Nos.41 & 42/2016 in TCP No.13/397-398/NCLT/MB/MAH/2016

CP No.67/397-398/ NCLT/MB/MAH/2016

TCP No.14/213/ NCLT/MB/MAH/2017

In CP No.14 of 2017, for the Respondents have already filed reply, the Petitioners are at liberty to file rejoinder if any, within two weeks hereof.

Since the pleadings in Applications and in main Company Petition No.13 o 2016 and CP 67 of 2016 are complete, list this matter for hearing as stated in the Order of 15.11.2016.

In respect to the documents supplied by the Respondents to the Petitioners, the Petitioners in CP No.13 of 2016 are at liberty to file additional documents if any to the documents supplied to them by the Respondents.

List this matter for hearing on 10.4.2017 as mentioned in the order dated 15.11.2016.

> Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

> > Sd/-

V. NALLASENAPATHY

Member (Technical)